

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 16th day of November 2018

Original Application No. 330/01192 of 2018

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Mahesh Kashyap, S/o late Sarnam, R/o Shiv Mandir Gwala Gali, Subhash Nagar, District Bareilly.

By Adv : Shri S.K. Shukla . . . Applicant

V E R S U S

1. Union of India through its Secretary, Postal Department, New Delhi.
2. Chief Post Master General, U.P. Region, Hajratganj, Lucknow.
3. Superintendent Rail Dak Management, B.L. Mandal, Bareilly.

By Adv: Sri Arvind Singh . . . Respondents

O R D E R

Heard Shri S.K. Shukla, learned counsel for the applicant and Shri Arvind Singh, learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 01.01.2018 (Annexure A-2) within a stipulated period of time.
3. Learned counsel for the respondents has not raised any objection for the same.
4. In view of the above submission made by the applicant's counsel I direct the respondents to consider and decide the representation of the applicant dated 01.11.2013 (Annexure A-3) by passing reasoned and

speaking order within a period of 04 months from the date of receipt of a certified copy of this order. The applicant is directed to annex copy of his representation dated 01.11.2013 (Annexure A-3) alongwith certified copy of this order. It is made clear that I have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

/pc/